

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO.16617 of 2014
WITH
PRAYER FOR INTERIM RELIEF

Bharat Sanchar Nigam Limited

...Petitioner

-VERSUS-

The Commissioner Trade Tax U.P (Lucknow)

. ..Respondent(s)

OFFICE REPORT

The matter above-mentioned has been filed by Mr. Rajiv Tyagi & Associates, Advocates on behalf of the Petitioner against the Judgment and Order dated 22.01.2014 of the High Court of Judicature at Allahabad in Sales/Trade Tax Revision NO.1325 of 2003.

It is submitted that Counsel for the petitioner has on 26th June, 2014 filed a letter stating therein that all the three Special Leave Petitions (Diary Nos. 12716, 12717 & 12718 of 2014) have been filed raising common question of law grounds and therefore all the Special Leave Petitions may be tagged and listed together. Copy of the Letter is enclosed herewith.

The matter is listed before the Hon'ble Court with this Office report.

Dated this the 15th day of July, 2014.

ASSISTANT REGISTRAR

Copy to:

1.Mr.Rajiv Tyagi & Associates, Advocates
L-20, Kailash Colony.

ASSISTANT REGISTRAR